

D

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

OA NO. 2991/2004

This the 16<sup>th</sup> day of December, 2004

HON'BLE MR. JUSTICE M.A.KHAN, VICE CHAIRMAN (J)

Sh. B.P.Mahaur  
S/o Late Ved Ram Mahaur  
R/o C-7/202, Sector-8, Rohini,  
Delhi-110085.

(By Advocate: Sh. D.R.Gupta)

Versus

Union of India through

1. Lt. Governor, Delhi  
Through: Chief Secretary,  
Govt. of NCT of Delhi  
Delhi Secretariat, I.P.Estate,  
New Delhi-110002.
2. The Principal Secretary,  
Land & Building Department  
Govt. of NCT of Delhi  
B-Block, Vikas Bhawan,  
New Delhi-110002.

ORDER (ORAL)

By Hon'ble Mr. Justice M.A.Khan, Vice Chairman (J)

Applicant has filed this application for quashing inaction or decision of the respondents for payment of leave encashment amount and refixation for his pension in accordance with the rules. Counsel for applicant submitted that the relief No.8 (ii) has not been properly worded as a direction should have been prayed for directing the respondents to pay the leave encashment amount. Anyhow counsel for applicant has submitted that this OA may be treated as representation to the respondents for granting the relief prayed for.

2. Having regard to the facts stated in the application and the submissions made at the Bar, I am of the considered view that this case may be disposed off at *one week*

3

this stage even without issuing formal notice on the respondents by giving direction to the respondents to consider the representation made by the applicant and decide upon it by a reasoned and speaking order.

3. Accordingly, the OA filed by the applicant shall be treated as a representation filed by the applicant before the respondents and the respondents shall consider it and decide upon it by passing a reasoned and speaking order within a period of two months from the date on which the copy of the order and the copy of the OA, which is treated as a representation, is served on the respondents.

3. Counsel for applicant undertakes to serve a copy of the order of this Tribunal and copy of the OA on the respondents within 15 days. With the above direction, OA stands disposed off. Dasti

*M.A. Khan*  
( M.A. KHAN )  
Vice Chairman (J)

'sd'